

केन्द्रीय सूचना आयोग
Central Information Commission

2 तल, विंग 'ब' / 2nd Floor, 'B' Wing
अगस्त क्रान्ति भवन / August Kranti Bhavan
भीकाजी कामा प्लेस/ Bhikaji Cama Place
नई दिल्ली - 110066 / New Delhi - 110066

D.O. No. 16/2/2005-CIC/ADMN/TCS(ii)

18th December, 2007

ORDER

Subject: Post retirement benefits to CIC/IC.

The Central Information Commission was created under the Right to Information Act, 2005 vide section 12(2) of the Act. Section 13(5) of the Act lays down the salaries and allowances payable to and other terms and conditions of service of:

“(a) the Chief Information Commissioner shall be the same as that of the Chief Election Commissioner; (b) an Information Commissioner shall be the same as that of an Election Commissioner”

2. Vide communication No. 1/2/2005-IR dated 26.12.2005, the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, has clarified that some of the terms and conditions of service in respect of the Chief Election Commissioner and Election Commissioners are the same as applicable to the Supreme Court Judges.

3. It has been confirmed from the Election Commission of India that vide their order No. 193/01/2006(I) dated 6.12.2006 their earlier order No. 193/22/5/2006(BBT) dated 30.6.2006 was amended revising the post-retirement benefits applicable to Chief Election Commissioner and Election Commissioners. In terms of section 13(5) of the Right to Information Act, 2005 the same benefits will be applicable to the Chief Information Commissioner and Information Commissioners of the Central Information Commission. Consequent to this amendment, the Chief Information Commissioner and all Information Commissioners of the Central Information Commission will now be entitled to Rs.14,000/- per month for defraying the services of an orderly and for meeting the expenses incurred towards secretarial assistance on contract basis in place of earlier of Rs.4,000/- per month for defraying services of an orderly with effect from 29.9.2006.

4. All other post-retirement benefits and conditions will remain unchanged including the provision that the said benefits shall not be deemed to be income liable to be taxed under the Income Tax Act, 1961.
6. This issues with the approval of the Commission.

Yours faithfully,

Rita Sinha
(Rita Sinha)
Secretary & Registrar
Phone : 26167932

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Distribution

- 15/12* 1. Shri Wajahat Habibullah, Chief Information Commissioner.
15/12 2. Smt. Padma Balasubramanian, Information Commissioner
15/12 3. Dr. O.P. Kejariwal, Information Commissioner
15/12 4. Prof. M.M. Ansari, Information Commissioner
15/12 5. Shri A.N. Tiwari, Information Commissioner.

Copy to:

- 18/12* 1. Pay and Accounts Officer (CAT), C-I Hutments, Dalhausie Road, New Delhi *18/12/12*
18/12 2. JS(S), JS(TK), US(DCS), US(GS), DS(PP) & Legal Adviser.
18/12 3. Financial Adviser, AO, SO(Cash) *18/12*
4. Office Order folder. *18/12*

Rita Sinha
(Rita Sinha)

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